GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 2972 TO BE ANSWERED ON THE 15TH MARCH, 2016/PHALGUNA 25, 1937 (SAKA)

OVERSTAY OF FOREIGNERS

2972. SHRI VISHNU DAYAL RAM: SHRI GOPAL SHETTY: SHRI SUNIL KUMAR SINGH: SHRI GAJENDRA SINGH SHEKHAWAT: SHRI B.V. NAIK: SHRIMATI VANAROJA R.:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a large number of foreigners are overstaying/illegally staying in the country even after the expiry of their visas;

(b) if so, the details thereof, nationality and State-wise;

(c) the steps taken by the Government to deport them at the earliest along with the number of the foreigners deported during the last three years and the current year, country-wise;

(d) the names of the countries with whom matter relating to illegal immigrants have been taken up and the follow up action taken thereon; and

(e) the names of the countries who have been provided e-Tourist Visa facility and the number of the said visas issued till date, country-wise?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU)

(a) & (b) : As per information available, 28,356 foreign nationals who

came to India on valid travel documents have been found to be

overstaying after expiry of their visa as on 31.12.2014.

Details of the foreign nationals found to be overstaying, nationality-wise and State-wise, are given in Annexure-I.

(c): Central Government is vested with powers to deport a foreign national under Section 3(2)(c) of the Foreigners Act, 1946. The powers to identify and deport illegally staying foreign nationals have also been delegated to the State Governments/Union Territory Administrations. Detection and deportation of such illegal immigrants is a continuous process. Details of the number of foreigners deported during 2012, 2013 and 2014, country-wise, are given in Annexure-II. Data for the year 2015 and the current year (till 29.2.2016) has not been compiled.

(d) : The issue of illegal immigrants from Bangladesh is regularly taken up with the Government of Bangladesh at various fora and steps have been taken for coordinated patrolling, identification of vulnerable gaps, strengthening of riverine patrolling etc. Bangladesh side has also been urged to take effective steps to check the illegal movements of their nationals into India, especially through vulnerable and riverine areas. Bangladesh side had also confirmed nationality of various Bangladeshi nationals who were in Indian jails/ correctional homes and such persons have been repatriated to Bangladesh.

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(e): Details of 150 countries whose nationals are eligible for grant of e-

Tourist Visa facility and the number of such visas issued till date,

country-wise, are given in Annexure-III.

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Annexure-I referred to in reply to parts (a) & (b) of the Lok Sabha Unstarred Question No. 2972 for answer on 15^{th} March, 2016

Nationality-wise details of foreign nationals who were found to be overstaying

Country	As on 31 st December, 2014
Afghanistan	389
Australia	203
Bangladesh	450
Canada	453
China	158
Congo	265
Ethiopia	113
Fiji	85
France	594
Germany	454
Indonesia	91
Iran	182
Iraq	1625
Italy	155
Ivory Coast	34
Japan	597
Kenya	468
Republic of Korea	1772
Malaysia	712
Mauritius	383
Mongolia	35
Myanmar	236
Netherlands	114
Nigeria	1254
Oman	1072
Pakistan	4335
Philippines	267
Russia	171
Rwanda	156
Seychelles	510
Singapore	350
Spain	106
Sri Lanka	3857
Stateless-Tibet	3
Sudan	927
Sweden	89
Tanzania	1068
Thailand	395
U.S.A.	1291
U.K.	920
Yemen	120
Others	1897
Total	28356

State/UT-wise details of foreign nationals who were found to be overstaying as on 31st December, 2014

State/UT	No. of overstaying foreigners (as on 31.12.2014)
Andaman & Nicobar	0
Andhra Pradesh	495
Arunachal Pradesh	1
Assam	7
Bihar	242
Chandigarh	7
Chhattisgarh	63
Delhi	472
Goa	19
Gujarat	58
Haryana	6
Himachal Pradesh	3
Jammu & Kashmir	108
Jharkhand	31
Karnataka	931
Kerala	393
Madhya Pradesh	2
Maharashtra	3300
Meghalaya	2
Odisha	70
Puducherry	32
Punjab	410
Rajasthan	9
Tamil Nadu	20539
Telangana	20
Tripura	11
Uttar Pradesh	175
Uttarakhand	1
West Bengal	949
TOTAL	28356

Annexure-II referred to in reply to part (c) of the Lok Sabha Unstarred Question No. 2972 for answer on 15th March, 2016

Country	No. of foreign nationals deported during the year		
-	2012	2013	2014
Afghanistan	60	59	32
Australia	02	05	0
Bangladesh	6537	5234	989
Canada	05	01	3
China	26	12	7
Congo	13	16	48
Ethiopia	06	18	5
Fiji	01	01	1
France	11	0	3
Germany	08	02	5
Indonesia	03	08	1
Iran	34	61	26
Iraq	03	05	16
Italy	05	02	0
Ivory Coast	21	24	30
Japan	0	01	3
Kenya	07	09	5
Republic of Korea	07	03	8
Malaysia	06	03	0
Mauritius	0	04	2
Mongolia	01	05	2
Myanmar	226	148	82
Netherlands	0	01	0
Nigeria	219	857	1110
Pakistan	31	58	101
Philippines	17	06	4
Russia	09	10	14
Rwanda	0	07	1
Singapore	01	0	0
Spain	0	0	1
Sri Lanka	49	29	17
Stateless-Tibet	03	06	2
Sudan	19	31	19
Sweden	02	03	0
Tanzania	04	15	30
Thailand	07	01	3
U.S.A.	04	49	14
U.K.	08	13	19
Yemen	27	34	18
Others	121	162	226
Total	7503	6903	2847

Country-wise details of foreign nationals who were deported

Annexure-III referred to in reply to part (e) of the Lok Sabha Unstarred Question No. 2972 for answer on 15th March, 2016.

S. No.	Country	Number of e-TV issued
1.	Andorra	25
2.	Anguilla	0
3.	Antigua & Barbuda	15
4.	Albania	0
5.	Austria	15
6.	Argentina	1,419
7.	Armenia	90
8.	Aruba	1
9.	Australia	46,309
10.	Bahamas	52
11.	Barbados	60
12.	Belgium	3,674
13.	Belize	20
14.	Bolivia	99
15.	Bosnia & Herzegovina	0
16.	Botswana	0
17.	Brazil	5,692
18.	Brunei	0
19.	Bulgaria	1
20.	Cambodia	84
21.	Canada	30,023
22.	Cape Verde	0
23.	Cayman Island	5
24.	Chile	962
25.	China	23,798
26.	China- SAR Hongkong	3,012
20.	China- SAR Macau	92
28.	Colombia	744
20.	Comoros	
	Cook Islands	0
30.		
31.	Costa Rica	362
32.	Cote d'Ivoire	0
33.	Croatia	1
34.	Cuba,	22
35.	Czech Republic	5
36.	Denmark	18
37.	Djibouti	84
38.	Dominica	24
39.	Dominican Republic	104
40.	East Timor	5
41.	Ecuador	438
42.	El Salvador	70
43.	Estonia	1,001
44.	Eritrea	0
45.	Fiji	685
46.	Finland	3,558
47.	France	43,311

List of countries whose nationals are eligible for e-Tourist Visa facility and the number of e-Tourist Visas granted from 27.11.2014 till 1.3.2016

48.	Gabon	0
49.	Gambia	0
50.	Georgia	596
51.	Germany	49,559
52.	Ghana	0
53.	Greece	8
54.	Grenada	3
55.	Guatemala	62
56.	Guinea	0
57.	Guyana	46
58.	Haiti	23
59.	Honduras	63
60.	Hungary	1,836
61.	Iceland	0
62.	Indonesia	4,935
63.	Ireland	3,881
64. 65	Israel	10,352
65. 66	Jamaica	84
66.	Japan	11,674
67.	Jordan	1,762
68.	Kenya	1,358
69. To	Kiribati	22
70.	Laos	51
71. 72.	Latvia	873
	Lesotho Liberia	0
73. 74.	Liperia	<u> </u>
74.	Lithuania	
75.	Luxembourg	419
70.	Macedonia	110
78.	Madagascar	1
79.	Malaysia	6,433
80.	Malawi	0
81.	Malta	164
82.	Marshall Islands	0
83.	Mauritius,	3,617
84.	Mexico	9,553
85.	Micronesia	12
86.	Moldova	2
87.	Monaco	21
88.	Mongolia	45
89.	Montenegro	37
90.	Montserrat	0
91.	Mozambique	93
92.	Myanmar	1,103
93.	Namibia	0
94.	Nauru	4
95.	Netherlands	8,948
96.	New Zealand	9,921
97.	Nicaragua	42
98.	Niue Island	0
99.	Norway	5,776
100.	Oman	1,999
101.	Palau	4
102.	Palestine	246
103.	Panama	83
104.	Papua New Guinea	49
105.	Paraguay	85

106.	Peru	349
107.	Philippines	7,727
108.	Poland	5,196
109.	Portugal	2,556
110.	Republic of Korea	26,363
111.	Romania	5
112.	Russia	58,357
113.	Saint Christopher and Nevis	69
114.	Saint Lucia	7
115.	Saint Vincent & the Grenadines	2
116.	San Marino	0
117.	Samoa	32
118.	Senegal	0
119.	Serbia	1
120.	Seychelles	18
121.	Singapore	10,305
121.	Slovenia	742
123.	Slovakia	1
124.	Solomon Islands	6
124.	South Africa	85
126.	Spain	8,640
120.	Sri Lanka	3,260
127.	Suriname	16
120.	Swaziland	0
130.	Switzerland	45
130.	Sweden	6,918
132.	Taiwan	2,279
133.	Tanzania	493
134.	Tajikistan	0
135.	Thailand	7,236
136.	Tonga	12
137.	Trinidad & Tobago	3
138.	Turks & Caicos Island	8
139.	Tuvalu	3
140.	UAE	13,534
141.	Ukraine	20,446
142.	United Kingdom	1,39,734
143.	USA	1,58,392
144.	Uruguay	156
145.	Vanuatu	10
146.	Vatican City-Holy See	1
140.	Venezuela	249
148.	Vietnam	1,013
149.	Zambia	0
145.	Zimbabwe	0
100.	TOTAL	7,77,396
		1,11,390
